

12.10 hrs.

RE. DISCUSSION ON THE COMMUNAL SITUATION IN THE COUNTRY
—Contd.

MR. SPEAKER: We shall now take up the Call Attention (Interruptions). So far as Aligarh is concerned, it is under judicial probe. I have allowed a common question which includes Aligarh because it covers throughout India, which is not under judicial probe. Moreover Aligarh is a State subject.... (Interruptions) So far as the other thing is concerned, I have disallowed and my order stands.

SHRI C. M. STEPHEN (Idukki): May I make a submission on this? This is a matter on which your Secretariat must have received a long number of motions. It shows the concern widely felt in this country on this question. I am not pointing out Aligarh only, communal tension is surfacing throughout the country which could not be covered by call attention. Call attention has got its limitations. Different aspects of this question will have to come in. Therefore, a full-fledged discussion on this matter is necessary whether on adjournment motion or 184. So kindly see that another opportunity is given to the House to have full fledged discussion on this matter.

SHRI YESHWANTRAO CHAVAN (Satara): Mr. Speaker, we raised this question with you yesterday in the meeting with leaders of opposition parties and groups. You were kind enough to agree to allow some sort of a long-time discussion on this issue. It is not only what has happened in Aligarh. The technical part of it, the judicial probe etc., is only about the first part of it. After the appointment of a commission also, later on certain events have taken place which are certainly painful. Aligarh certainly underlines the communal situation in the whole country. It is a matter of concern to every Member here, cutting across party lines. I think it is national issue and it should be very pro-

perly considered and examined in that proper perspective. It should be discussed on a long term basis.

(Interruptions)

12.13 hrs.

RE. PRESIDENTS ORDER IN RELATION TO THE UNION TERRITORY OF PONDICHERRY.

SHRI A. BALA PAJANOR (Pondicherry): In the midst of all this noise, you allowed the Minister of State to lay item No. 7(2) on the table of the House. He has conveniently put it without referring what it is. He has stated that on 12th November an Order was passed to dismiss the Pondicherry Ministry and thereby Assembly there was dissolved

They are the great protectors of democracy in this country. When Assembly was called for to meet on the 24th they dismissed it without any sense of shame in the selves. You helped them also.

MR. SPEAKER: No.

SHRI A. BALA PAJANOR: Because there was such an amount of noise. Under item 7(2) he says that an Order dated 12th November, 1978 by the President of this country. What is it? It is for dismissing an elected Government and too much backed. He proved majority there. If there is any corruption charge, if there is any allegation against it, you must have given them an opportunity. But, on the contrary, you have listened to the bureaucrats there and dismissed the Assembly without any consideration for these people. After all, you know, Lt. Governor had called for the Assembly to meet on the 24th 10 or 12 days are not going to matter much. What prompted these people to come and dismiss this Assembly and this Ministry at all, I cannot understand. These people are proclaiming themselves the greatest defenders of democracy. They were hooting just now before that. Where is the evil, I want to know it?